

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 123
(IB)-922(PB)/2018

IN THE MATTER OF:

State Bank of India Petitioners/Applicant
v.
M/s. Advance Sufactanta India Ltd. Respondents

Order Under Section 7 of Insolvency and Bankruptcy Code, 2016 (CIRP)

Order delivered on 17.09.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP
Mr. K.G. Somani, RP
Ms. Anju B. Gupta & Ms. Apoorva Gulati, Advs. for RP

ORDER

CA-1266(PB)/2019

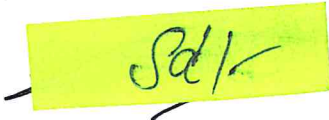
It is seen from the record that 07.08.2019 the affidavit was to be filed giving the description of the properties the same is filed by Mr. Ashok Mahendru which is not giving any details as per order dated 07.08.2019. Ld. Counsel states that the director-Mr. Ashok Mahendru is out of town and undertakes that Mr. Mahendru shall remain present on 20.09.2019, Friday at 11:00 A.M. before RP and file an affidavit with respect to the compliance of the order.

Non applicant-respondent No. 6-Mr. Narender Arora has not appeared on any of the dates before the Bench.

Notice of the application to the non applicant-Mr. Narender Arora & Company for 24.09.2019. Mr. Narender Arora is directed to appear in person on the next date of hearing.

Process dasti as well.

List for further consideration on 24.09.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)

17.09.2019
Ritu Sharma